Kinder Garten) classes and their dates of applications also vary from school to school;

(b) whether it is also a fact that the above procedures compel children in some cases to be sent to schools at a very premature age and also make it for parents having more than one child to get their wards admited in the same school; and

(c) if so, whether Government propose to lake steps to remove the above anomalies in application dates and age limits and instruct all schools in Delhi running pre-prmary classes to conform to uniform procedures of admissions ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) and (b) According to information furnished by Delhi Administration, most of the pre-primary sections run by private societies in the premises of recognised unaided schools are not having recognition for such pre-primary classes and as such the Delhi School Education Act and Rules made thereunder cannot be made applicable to such classes. Besides, Rule 145 of D.S.E. Act, 1973, authorses head of the institution for admission in any class.

(c) The Delhi Administration has not mooted any proposal in this regard.

Enhancement in the Taj Entrance Fee

152. SHRIMATI KAMLA SINHA : DR. BAPU KALDATE:

Will the Minister of HUMAN RESOURCE DEVELOUMENT be pleased to state :

0a) whether Government are aware of the enhancement of the Taj entrance fee to Rs. 100:

(b) if so, whether entrance fee to the historical monuments in the country is regulated by an Act of Parliament; and

(c) if so, what is the reaction 6f Government with regard to arbitrary enhancement in the Taj entrance fee l

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA): (a) Yes, Sir. The Government is aware that a fee of Rs. 100 has been levied by the Agra Development Authority and not by the Government of India. The entry fee is Rs. 00.50 paise only, charged by the Archaeological Survey of India.

(b) Yes, Sir. The entrance fee to the historical monuments including Taj Mahal in the country is regulated by an Act of Parliament.

(c) The Acrhaeological Survey of India has protested against this enhanced levy but the Agra Development Authority has not complied with our request. The toll tax of Rs. 1.50 paise levied by the Agra Development Authority has been increased to Rs. 100. This is, in no way entry fee; as the entry fee to the monument can only be charged by the Archaeological Survey of India, and the same is Rs. 00.50 paise per head only.

Public Appeal for Donations by Delhi University Vice-Chancellor

153. SHRI G. G. SWELL: Will the Minister of HUMAN RESOURCE DEVE-LOPMENT be pleased to state:

(a) whether the Vice-Chancellor of Delhi University has gone public appealing for donations to defray expenses of the University ; and

(b) if so, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINSTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCA-TION AND DEPTT. OF CULTURE) (KUMARI SELJA) : (a) According to the information furnished by the University of Delhi, the Vice-Chancellor of the University has not asked for donations from the public to defray expenses of the" University.

(b)Does not arise.